

श्री दीनदयाल उपाध्याय की मृत्यु की जांच के लिये नियुक्त आयोग का प्रतिवेदन

\*473. श्री रामावतार शर्मा :

श्री कंवर लाल गुप्त :

क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या जनसंघ के भूतपूर्व अध्यक्ष, श्री दीनदयाल उपाध्याय की मृत्यु की जांच के लिये नियुक्त आयोग का प्रतिवेदन उन्हें प्राप्त हो गया है ; और

(ख) यदि हां, तो उक्त आयोग के निष्कर्ष क्या हैं और क्या उस प्रतिवेदन की प्रति सभा-पटल पर रखी जायेगी ?

गृह-कार्य मंत्रालय में और इलेक्ट्रॉनिक्स और वैज्ञानिक तथा औद्योगिक अनुसंधान विभागों में राज्य मंत्री (श्री कृष्ण चन्द्र पन्त) :

(क) जी हां, श्रीमान् ।

(ख) आयोग के निष्कर्षों का संक्षिप्त विवरण आयोग के प्रतिवेदन के अध्याय XVI में किया गया है, जिसकी प्रतियां 27 नवम्बर, 1970 को लोक सभा के पटल पर रख दी गई है ।

**Central Legislation to Expedite Trial of Cases Arising from Communal Disturbances**

\*474. SHRI YASHPAL SINGH :  
SHRI MANIBHAI J. PATEL :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Standing Committee of the National Integration Council has placed a proposal before Government for a Central Legislation to expedite trial of cases arising from communal disturbances ; and

(b) if so, when Government propose to bring forward the said Legislation ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAM NIWAS MIRDHA) : (a) and (b). A statement is laid on the Table of the House.

*Statement*

The National Integration Council had made the following recommendations :-

"Offences should be investigated and the offenders prosecuted promptly. Prosecutions once launched should not be withdrawn. Special courts with summary powers to deal with offences connected with communal incidents should be constituted."

2. The recommendation was forwarded to all State Governments for necessary action. The State Governments have reported that courts of additional Magistrates, etc. are constituted as and when necessary to expedite trial of cases arising out of communal disturbances. In view of the fact that trials of such cases continue to be delayed, the recommendation is being further examined by the Government to consider whether a special procedure should be laid down under the law to try cases arising out of communal disturbances.

**State Trading in Groundnuts**

\*475. SHRI D.N. DEB : Will the Minister of FOREIGN TRADE be pleased to state :

(a) whether Government have decided to undertake state trading in groundnuts ; and

(b) if so, the extent to which prices of the vegetable oil are likely to be affected as a result thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (CHOWDHARY RAM SEWAK) : (a) No, Sir.

(b) Does not arise.